

the number of houses that will be constructed through HUDCO's financial assistance during 1980. However, a rough estimate of total number of dwellings that are expected to be completed during the calendar year 1980 are likely to be around 50,000 belonging to different income categories.

State/U. T.	Loan Sanctioned (Rs. in crores)	No. of Residential Dwellings sanctioned
Andhra Pradesh	45.62	65427
Assam	2.19	1076
Bihar	18.30	9796
Gujarat	74.54	96771
Haryana	25.29	15709
Himachal Pradesh	3.00	1401
Jammu & Kashmir	4.90	2403
Karnataka	35.07	112425
Kerala	27.56	63847
Madhya Pradesh	30.95	20883
Maharashtra	36.32	32155
O.issa	16.44	11598
Punjab	15.12	16018
Rajasthan	41.83	32659
Tamil Nadu	57.90	53131
Uttar Pradesh	68.77	54432
West Bengal	23.39	11829
<i>Union Territories</i>		
Chandigarh	11.88	7415
Delhi	19.82	13251
Goa, Daman & Diu	0.22	226
Indicherry	0.17	149
<b>Total :</b>	<b>559.28</b>	<b>622601</b>

### Non-payment of Wages, Salary etc. to Workers of Jaora Sugar Mills

127. SHRI ANANDA PATHAK:  
Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are aware that the management of Jaora Sugar Mills, Jaora (Madhya Pradesh) have not paid the wages, salary, bonus, retaining allowance, overtime allowance to the workers of the mills for months and year together;

(b) if so, the amount involved on these accounts and what steps Government have taken to realise this amount and pay to the workers;

(c) whether Government are also aware that the management of the said Mills have not paid the dues to Sugarcane growers; and

(d) if so, what is the amount of dues and what action Government have taken to realise this amount and pay to the sugarcane growers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) and (b). According to representation dated 9th March, 1980 received from the Chini Mil Mazdoor Union, Jaora the management of Jaora Sugar Mills had not paid wages, salary etc. to the extent indicated below:—

(Rs. in lakhs)

“(1) Seven months pay from August, 1979 to February, 1980 . . . . . 12.00

	Rs. in lakhs
2) Bonus for four years from 1975 to 1979	4.20
3) Retaining allowance from 1975 to 1979	5.64
(4) Overtime from 1976 to 1980	1.20
(5) Dues of Compulsory Deposit Scheme	2.00
(6) Amount of the Provident Fund	8.00
(7) Gratuity of the retired employees	2.00
(8) Gratuity of 1200 employees working in Mill	30.00
(9) Total dues including the gratuity of workers	65.00
(10) D.A. on account of the increase in the price index under the U.P. Board and the amount of the family pension, also required to be paid to the workers in addition to the above amount**	

The representation has been forwarded to the State Government for necessary action, as they are the concerned authorities.

(c) and (d). According to return submitted by the Jaora Sugar Mills, the total cane price dues as on 22nd March, 1980 was Rs. 30.80 lakhs. The Government of Madhya Pradesh have been requested to ensure that the cane price dues are reduced quickly, particularly in view of the improved price of free-sale sugar.

#### **Amendment to Urban Land Ceiling Act**

128. SHRI NAVIN RAVANI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) what measures have so far been taken to strictly implement the Ur-

ban Land Ceiling and Regulation Act; and

(b) what is the present position of implementation of this measure in various States, particularly in metropolitan cities?

**THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI):** (a) and (b). Immediately after the urban Land (Ceiling and Regulation) Act, 1976 came into force, a Central Coordination Committee consisting of the representatives of the States and the Government of India was set up to monitor the implementation of the Act. As a result of the deliberations of the Committee, several guidelines intended to clarify doubts and to achieve a broad measure of uniformity in the implementation of the Act were issued to the States. In January 1978, the Government of India replaced this Committee by four Regional Committees under the Chairmanship of the Secretary, Ministry of Works and Housing. These Committees are intended to review the progress of implementation of the Act in each region, discuss problems and suggest measures for solving them.

The progress made in the implementation of the Act by the States/ Union Territories is indicated in the statement attached. No city-wise details in this regard are available.